

## CENTRAL ELECTRICITY REGULATORY COMMISSION

### Record of Proceedings

#### PETITION No.143/2006

Sub: Petition under Section 79 (1) (f) of the Electricity Act, 2003.

Date of hearing : 9.3.2010

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Indraprastha Power Generation Company Ltd., New Delhi

Respondent : Haryana Vidyut Prasaran Nigam Ltd., Panchkula

Parties present : 1. Shri M.G Ramachandran, Advocate, IPGCL  
2. Shri R.K.Jain, IPGCL  
3. Shri Pratham Kant, Advocate, HVPNL  
4. Shri R.K.Panchal, HPVNL

Learned counsel for the petitioner submitted that the petitioner has filed an affidavit on 8.3.2010 for placing on record the settlement arrived at in terms of the letters dated 17.9.2009 and 1.1.2010 exchanged between the parties. The learned counsel sought one month's time for settlement of the outstanding dues. Learned counsel for the respondent also made a similar request.

2. The Commission allowed the request of the parties and directed to re-notify the petition in the month of May 2010. Accordingly, the petition will be listed for hearing on 11.5.2010.

Sd/-  
(T. Rout)  
Joint Chief (Law)